

SECTION XI
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

LISTED ON : 04.07.2016
Court No. :
Item No. :
SUPPLEMENTARY LIST

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) NO.2370 OF 2016
WITH PRAYER FOR INTERIM RELIEF

MAHENDRA PRASAD

...PETITIONER(s)

VERSUS

SMT. JAG PATTI DEVI

...RESPONDENT(s)

OFFICE REPORT

The matter above-mentioned was listed before the Hon'ble Court on 01.02.2016, when the Court was pleased to pass the following order:-

“Issue notice, returnable in six weeks to the sole respondent on condition that the petitioner pays an amount of Rs. 25,000/- by way of Demand Draft in favour of the respondent towards litigation expenses and files the proof of the same in the Registry within two weeks from today.”

Accordingly Show Cause Notice was issued to the sole respondent on 25.02.2016 on payment of Rs. 25,000/= in favour of the respondents. Neither A.D. Card nor unserved cover has been received back.

Thereafter the matter was listed before the Court of Ld. Registrar on 04.04.2016, when the following order was passed:

“In terms of Hon'ble Court's order dt.1.2.2016 as per record, notice was issued on 25.2.2016 but report is not received so far. Since the notice was returnable in six weeks, process the matter in terms of order of the Hon'ble Court.”

Thereafter office report for directions was listed before the Hon'ble Court on 29.06.2016, when the Court was pleased to pass the following order:

“Despite service of notice, none appears for the respondent. We are not inclined to give more opportunity. Post the matter on 04.07.2016.”

Service of Show Cause Notice is not complete so far.

The matter above-mentioned is listed before the Hon'ble Court with this office report.

Dated this the 01st day of July, 2016.

ASSISTANT REGISTRAR

Copy to:

Mr. Sanjay Kumar Agrawal, Advocate.

ASSISTANT REGISTRAR